

Form DPT-4

**Statement regarding deposits existing on the commencement
of the Act**

*[Pursuant to rule 20 of the Companies (Acceptance of Deposits) Rules,
2014]*

1. (a) CIN:

(b) GLN:

2. (a) Name of the company:

(b) Registered office address:

(c) E-mail Id:

3. Whether the company is

Public company

Private company

4. Whether the company is a government company:

YES

NO

5. Total deposits outstanding as on the commencement of this Act:

(a) amount (in Rs)

(b) number of depositors

6. Details of total deposits mentioned at 5 above under following
heads (amount in Rs)

(a) deposits due but not paid;

(b) interest due thereon but not paid;

- (c) deposits due but not claimed;
- (d) interest due thereon but not claimed;
- (e) deposits not yet due for repayment;

7. Deposits due for repayment in next three months.

8. Arrangements made for repayment of deposits due for repayment.

Signature

Date:

Place:

Attachment:

1. Auditor's certificate;
2. List of depositors indicating name, address, amount deposited, repaid during the year and outstanding, interest due, paid and payable as at the close of the Financial Year and separately indicating deposits not yet matured, matured, claimed and paid and matured, claimed but not paid and matured but not claimed for payment. List of deposits matured, cheques issued but not yet cleared to be shown separately.
3. Optional attachment.